237 Matter under AGRAHAYANA 5, 1895 (SAKA) Re. Taking 238 Rule 377 Photographs from Galleries

SHRI NARSINGH NARAIN PAN-DEY: A suggestion has been made by Prof. Dandavate that the 193 notice should be taken up. I am raising a matter of policy. I want the sugar policy to be announced because the crushing season has started; the price of cane must be declared. Tarifi Commission has already submitted its report and the sugar magnates are trying hard to increase the price of What is the policy of the sugar. Government. Unless the policy of the Government comes up befare the House, how 195 could crop up here?

श्री मधु लिमये (बांका) : क्रध्यक्षः महोदय मेरे मित्र ने चो तुताव दिया है मैं उस ना समर्थन करता हूं क्योंकि गन्ते के दाम का सवाल बड़ा ग-भी र है दस रुपयां दाम चल रहा है उगर प्रदेश में कोई गन्ता देने के लिए तैयार नहीं है ।

12.00 hrs.

MR. SPEAKER: This was under Rule 377. I have not allowed a debate.

PROF. MADHU DANDAVATE: The Business Advisory Committee has taken a decision that a discussion should be allowed under rule 193. 1 am only suggesting that the discussion shoud be held as early as possible.

THE MINISTER OF STATE IN THE AGRICULTURE OF MINISTRY (PROF, SHER SINGH): As regards the sugar policy for 1973-74, Government has already taken a decision. A statutory minimum price has been fixed and the price continues to be the same as it was last year, i.e. Rs. 8 for 8.5 per cent recovery, with a premium of 9.4 paise for every 0.1 per cent increase. Partial control will continue this year also. A higher price for sugarcane is being paid and will be paid as it was paid last year. As the house knows, in some States already a decision has been taken. U.P. Government has announced in consultation with the millowners that Rs. 12.25 would be paid in the region to the east of Lucknow and Rs. 13.25 in the region to the west of Lucknow.

The final report of the Traiff Commission has been received only recently and it is under consideration. As for the Bhargava Commission, an interim report on nationalisation and cther issues was received. We asked for certain clarifications from the Commission. We have recently received. some clarifications. Government is considering that report. The final report is yet to be submitted. It is likely to be submitted by the end of December.

MR. SPEAKER: I think we should have some discussion. By what time will you bring it?

PROF. SHER SINGH: Government is considering the interim report. After Government has considering it, it will be laid on the Table. Then there can be a discussion.

MR. SPEAKER: We need not wait for that. We confine it earlier also.

12.04 hrs.

RE. TAKING PHOTOGRAPHS FROM THE GALLERIES

MR. SPEAKER: I just wan'ed to invite your attention to a matter about which I have been feeling a little per-When the hon. Member turbed. rasid this question about photographing in the gallery. I enquired and found that there was no permissionn from this office. It was some confusionn on behalf of some protocol and some dignitaries of foreign countries. There is always a special gallery for the foreign dignitaries. I exactly do not know who were the dignitaries. But I assure you that whenever they come to witness the proceedings of this House, welcome, and we althey are most ways trauest them to come and see it. There was no disrespect or anything meant like that. It was for the first time that somebody came for photo-

[Mr. Speaker]

graphing. This was brought to my notice by an hon. Member. I wanted to make it again clear that they are very welcome, we have all respect for them there is not the least disrespect. We feel honoured by their visit, But something happened, that the photographer did not inform our office. It is never the case that the gallery or the House has been allowed to be photographed while in session. It is a long established convention, and that is the reason why I have to make this observation.

भी हुक्म चन्द कछवाय (मुरेना) : ग्रब्थक्ष महोदय ग्रापको घ्यान होगा जब भी कोई ब्यक्ति यहां ग्राता है तो उसकी सारी छानबीन को जाती है।

MR. SPEAKER: Please sit down. You have said enough already.

12.05 hrs.

STATEMENT RE. LOCK-OUT IN INDIAN AIRLINES

THE MINISTER OF COMMUNI-CATIONS AND TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): Sir, with your permission, I wish to make a statement.

SHRI S. M. BANERJEE (Kanpur): Sir, I would have appreciated this statement on the part of Shri Raj Bahadur, had it been included in the order paper.

MR. SPEAKER: It is there.

SHRI S. M. BANERJEE: It is not there.

MR. SPEAKER: He sought my permission in the morning and I have told him that he can make a statement. It is already there.

SHRI S. M. BANERJEE: On Saturday we had tabled a calling attention and also an adjournment motion, because this is a failure of the Government. MR. SPEAKER: I did not allow the Calling Attention or the motion for adjournment because it is a continuing matter on which discussions are going on.

SHRI S. M. BANERJEE: Sir you should allow us to put questions.

भी हुकम चन्द कछवाय : (मुरेना): इस ५र चर्वानहीं हुई है, सदन चाहता है कि किइस ५र चर्चाहो ।

ग्रध्यक्ष महोदयः स्टेटमेंट के बाद कोई जरूरत होगी तो दखेंग।

श्वी मधु लिमये (वांका) : ग्रध्थल महोदय, मेरी एक प्रायंना है। साधारण तौर पर जिस का नोटिस पहल ग्राता है ग्रगर मिनिस्टर के बयान का पहले ग्राता है तो ग्राप बयान लेते हैं, ग्रगर कालिंग ग्रटेंशन पहले ग्राता है तो साधारण तौर पर ग्राप कालिंग ग्रटेंशन लेते हैं। हम को कोई एतराज रहीं मंत्री महोदय ग्रगर वयान देना चाहते हैं तो दे दें, लेकिन सफाई ग्रीर स्पष्टीकरण के तौर पर ग्राप एक दो सवाल पूछने को इजाजत दीजिए, प्रिसीडेंट के तौर पर नहीं, इस विशिष्ट परिस्थिति में।

ग्रध्यक्ष महोदय : वहीं, प्रिसीडेट बन जाता है ।

क्षो मथुलिम रे: नहीं बनेगा, एक दफा ब्राप ने इज्याजत दीर्था।

द्राध्यक्ष महोदयः वह एक दफा जो ग्रापकोटकर रहें है उभी को ग्रापने प्रिसीडेंट बना दिया ।

श्वी सबु लिमवे: वह हम हमेणा कहां कहते है ?

SHRI S. M. BANERJEE: Sir, let us have a discussion.

MR. SPEAKER: We will look into this. At the sitting of the BAC today, or when it meets, we will fix some time. But let us not create any new convention.